

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3476

TO BE ANSWERED ON MARCH 24, 2022

DDA HOUSING SCHEME

NO. 3476. DR. KALANIDHI VEERASWAMY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) Whether it is true that Delhi Development Authority (DDA) housing scheme, 2019 did not get a good response and if so, the details thereof including the details of sector and pockets where flats were offered in said scheme;**
- (b) whether for day to day maintenance of offered flats, DDA has construed a Property allotment committee as per DDA (Management and Disposal of Housing Estates) Regulations, 1968 Act, for DDA, 2019 in Vasant Kunj;**
- (c) if so, the number and the details of Agencies identified by Property Allotment committee of DDA to maintain flats situated in Mehrauli-Mahipalpur road, Vasant Kunj;**
- (d) whether DDA has intimated about grouping/formation of Registered Agency as determined by Committee mentioned in Regulation of DDA Regulations, 1968 to allottees and if so, the details thereof and if not, the reasons therefor; and**
- (e) the details and number of pending registration applications of agencies with DDA for maintenance of flats, especially for flats situated in Mehrauli- Mahipalpur road, Vasant Kunj?**

...2/-

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a): No Sir. Delhi Development Authority (DDA) has informed that flats offered in Vasant Kunj under DDA Housing Scheme 2019 had received an overwhelming response. However the flats offered in Narela did not get the adequate response. The details are annexed.

(b): DDA has further informed that as per the DDA Housing Regulations, 1968 the property allotment committee is not responsible for looking after day to day maintenance of the flats. However this task is assigned to a Registered Agency or local Resident Welfare Association (RWA) of the cluster of flats (pockets) concerned. It is mandatory for each allottee to become member of such RWA.

(c): DDA has informed that one RWA/ Registered Agency namely 'E1 Vasant Kunj Resident Welfare Association' has been recognized/identified for day to day maintenance for the flats at Mehrauli-Mahipalpur road, Vasant Kunj allotted under DDA Housing Scheme 2019.

(d): DDA has informed that the allottees are aware that they will have to mandatorily become a part of the Registered Agency as it is a pre-condition of allotment as mentioned in the condition no. 14 of DDA Housing Scheme 2019 brochure. The procedure for formation and registration of RWA are governed by DDA (Management and Disposal of Housing Estates) Regulations 1968 and is at https://www.mohua.gov.in/upload/uploadfiles/files/mang_dis_housing.pdf.

(e): DDA has informed that registration application of two RWAs/agencies is pending. Further, no application for recognition of RWA for flats situated in Mehrauli- Mahipalpur road, Vasant Kunj (allotted under DDA Housing Scheme 2019) is pending.

Annexure referred to in part (a) of Rajya Sabha Unstarred Question No. 3476 for 24.03.2022 regarding “DDA Housing Scheme”

Locality wise flats in DDA Housing Scheme 2019

Locality Name	Category	Locality Code	Total Flats	Total Flats included in Draw	Total Allotment
Vasant Kunj Block F Cluster 1 & block A Cluster 4	Category 2	11	80	80	80
Vasant Kunj Sector B Pocket 2	Category 2	12	72	72	72
Vasant Kunj Block F Cluster 1 & block A Cluster 4	Category 3	21	336	336	336
Vasant Kunj block B to E	MIG	31	579	579	579
Narela Sector A1-A4	MIG	32	976	976	976
Vasant Kunj Block E, D, C & B	LIG	41	219	219	219
Narela Pocket 4 & 5 Sector G7/G8	LIG	42	8164	5416	4953
Narela Sector A1-A4	EWS	51	6536	1656	884
Narela Sector G7/G8 Pocket 5	EWS	52	960	960	339
